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Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH,
ALLAHABAD**

ORIGINAL APPLICATION NO. 37 OF 2007

ALLAHABAD THIS THE 17th DAY OF JANUARY 2007

HON'BLE MR. JUSTICE KHEM KARAN, VICE CHAIRMAN
HON'BLE MR. M. JAYARAMAN, MEMBER-A

Abdul Wahid, S/o Mohd. Abdullah, R/o 9/A Vijay Nagar
Double Pulia, Kanpur.

.....Applicant

(By Advocate Shri M. Lal)

V E R S U S

1. Union of India, through the Secretary, Ministry of Defence Production, New Delhi.
2. Principal Controller of defence Account (Pension), Allahabad.
3. Director General Ordnances Factories, 10-A, Khudi Ram Bose Road, Kolkata.
4. General Manager Ordnance Factory, Dehradun, Uttranchal.
5. General Manager Ordnance Factory, Kalpi Road, Kanpur.

.....Respondents

(By Advocate: None)

O R D E R

By Justice Khem Karan, V.C.

Heard Sri M. Lal, learned counsel for the applicant on this O.A.

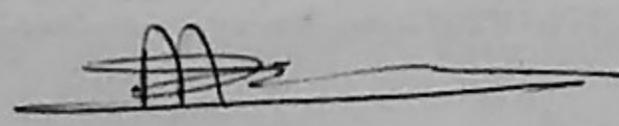
2. The applicant-Abdul Wahid was compulsorily retired on 12.12.2003 from the post of Primary School Teacher. He challenged that compulsory

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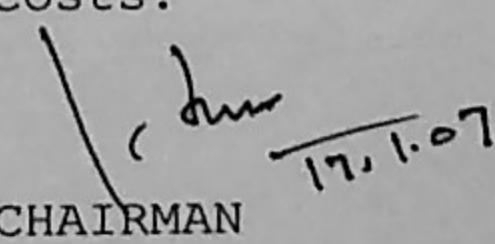
(3)

retirement by filing O.A. no. 117 of 2004, which this Tribunal dismissed vide order dated 17.3.2004. His grievance at present is that his pension has not correctly been fixed by treating the suspension period as on duty. Sri Lal says that incorrect fixation of pension came to the notice of the applicant only recently and up-till now the applicant has not approached the appropriate authority for correcting the pension. We think that there is no point in keeping this O.A. pending here and ends of justice would be met if the applicant is given an opportunity to make a representation to the authority concerned for correct fixation of his pension, ^{and {} the authority concerned is asked to look [^] into the same and pass appropriate orders, within a reasonable period of time.

3. So, this O.A. is finally disposed of with a provision that incase the applicant gives a representation to the respondent no.2 within a period of 15 days from today, he shall consider and dispose of the same in accordance with the rules, by passing a reasoned and speaking order, within a period of three months from the date such representation is given to him. No costs.



MEMBER-A



17.1.07
VICE CHAIRMAN

Girish/-